

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 113

(MP) IA 53 of 2020

(MP) IA 130 of 2020

(MP) IA 131 of 2020

in

TP 125 of 2019 [CP(IB) 159 of 2018]

Order under Section 9 IBC

IN THE MATTER OF:

Harshad V Vora

V/s

Bhagwan Motors Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..30/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Advocate, Mr. Anand Prabhawalkar [in (MP) IA/53 of 2020]

For the Respondent: Advocate, Mr. Rajat Lohia [in (MP) IA/130 of 2020]

Advocate, Ms. Garima Malhotra [in (MP) IA 131 of 2020]

ORDER

(MP) IA 53 of 2020

This application is filed by RP under Section 33 of Insolvency and Bankruptcy Code, 2016.

Learned Counsel for the RP states that he has been engaged recently, hence, seeks some time to file Vakalatnama.

(MP) IA 130 of 2020

This application is filed by RP under Section 43 r.w. 44 and other provisions of Insolvency and Bankruptcy Code, 2016.

Learned Counsel for the Respondent No.1 states that reply is filed which is on record.

No one appears for Respondent No. 2 neither filed the reply. Respondent No. 2 to be proceeded ex-parte.

(MP) IA 131 of 2020

This application is filed by RP under Section 43 r.w. other provisions of the Insolvency and Bankruptcy Code, 2016.

Learned Counsel for the Respondent No. 1 states that the reply is filed but the same has not come on record. Learned Counsel for the Respondent No. 1 undertakes to upload the same on e-portal within one week.

No one appears for Respondent No. 2 neither filed the reply. Respondent No. 2 to be proceeded ex-parte.

List for hearing on 21.09.2021


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

Rajeev

-SD-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)